

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20378 of 2016

(Arising out of Order-in-Original No. BLR-EXCUS-000-COM-
005-15-16 dated 23/12/2015 passed by Commissioner of
Central Excise, BANGALORE)

Alert Commandos Pvt. Ltd

No.713, 5A, Cross, HRBR 2nd Stage,
Ring Road,
near Royal Concorde International School,
Kalyana Nagar
BANGALORE - 560043
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Service Tax
BANGALORE SERVICE TAX- I**

1ST TO 5TH FLOOR,
TTMC BUILDING, above BMTC BUS
STAND,DOMLUR
BANGALORE, - 560071
KARNATAKA

Respondent(s)

Appearance:

**Shri K. Ramesh, Advocate
SWAMY ASSOCIATES**

G-8, FORTUNA ICON, APARTMENTS,JODIDAR
ASHWATHAPPA FARM, SAHAKARA NAGAR,
BANGALORE 560 092

For the Appellant

**Shri S. Devarajan,
Joint Commissioner(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20755 / 2020

Date of Hearing: 21/10/2020

Date of Decision: 21/10/2020

Per : Bench

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **21/10/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...